

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

Appeal No. 03/2012 with IA NO. 09/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 16.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar
Chairman

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Federation of Indian Airlines

...Appellant

Vs.

AERA & Anr. (MIAL)

.... Respondents

Appearance: Mr. Amit Kapur with Ms. Poonam Verma, Advocates, Divya Chaturvedi and Mr. Varun Singh, Advocates for the Appellant
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik Ms. P. Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent No.1.
Mr. C.S. Vaidyanathan, Sr. Advocate with Mr. Sitesh Mukherjee, Mr. Sakya Chaudhuri, Mr. Rahul Singh and Mr. Gautam Chawla, Advocates for R-2

ORDER

14th September 2012

Three weeks time is granted for filing reply and one week thereafter for filing rejoinder.

List the matter on 19th October, 2012.

(Justice V.S.Sirpurkar)
Chairman

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

Appeal No. 08/2012 with IA NO. 16/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 16.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar
Chairman

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Consumer Online Foundation

...Appellant

Vs.

AERA & Ors.

.... Respondents

Appearance:

None for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik Ms. P. Gopal and Ms. Sanjana Ramachandran, Advocates for R-1

Mr. Sitesh Mukherjee with Mr. Sakya Chaudhuri, Mr. Rahul Singh and Mr. Gautam Chawla, Advocates for MIAL

ORDER

14th September 2012

Issue notice on the Appeal and application for stay.

List the matter on 19th October, 2012.

(Justice V.S.Sirpurkar)
Chairman

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

Appeal No. 09/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 16.04.2012 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar
Chairman

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd. (MIAL)

...Appellant

Vs.

AERA

.... Respondent

Appearance: Mr. Sitesh Mukherjee with Mr. Sakya Chaudhuri, Mr. Rahul Singh and Mr. Gautam Chawla, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik Ms. P. Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent.

ORDER

14th September 2012

Issue notice on the appeal returnable on 23.11.2012.

Shri Mukherjee appearing for the appellant agrees to join the Federation of Indian Airlines as party. Shri Amit Kapur appearing for Federation of Indian Airlines accepts notice. Mr. Naresh Kaushik takes notice on behalf of AERA.

As prayed for, time is granted to file the replies within four weeks and two weeks thereafter for rejoinder.

The question of whether Federation of Indian Airlines is a necessary or proper party is kept open at this stage.

List the matter on 23.11.2012.

(Justice V.S.Sirpurkar)
Chairman

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

IA No. 15 of 2012 in Appeal No. 02/2010

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 20.05.2010 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar
Chairman

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Mumbai Int'l Airport Pvt. Ltd. (MIAL)

...Appellant

Vs.

AERA & Anr.

.... Respondents

Appearance: Mr. Sitesh Mukherjee with Mr. Sakya Chaudhuri, Mr. Rahul Singh and Mr. Gautam Chawla, Advocates for the Appellant.

Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik Ms. P. Gopal and Ms. Sanjana Ramachandran, Advocates for R-1/applicant.

ORDER

14th September 2012

This is an application for extension of time to finalize the tariff. The original limitation was over on 31st August, 2012. However, considering the fact that this Tribunal was constituted only on 24th August, 2012, there appears to be some gap in the communication. In that view, the time asked for is extended by three months with effect from 01.09.2012.

List the matter on 14.12.2012.

(Justice V.S.Sirpurkar)
Chairman

(Pravin Tripathi)
Member

AIRPORTS ECONOMIC REGULATORY AUTHORITY APPELLATE TRIBUNAL

Appeal No. 07/2012

(Under Section 18(2) of the Airports Economic Regulatory Authority of India Act, 2008 against the order dated 08.11.2011 passed by the Airports Economic Regulatory Authority of India)

CORAM

Hon'ble Mr. Justice V.S.Sirpurkar
Chairman

Hon'ble Mrs. Pravin Tripathi
Member

In the matter of :

Delhi Int'l Airport Pvt. Ltd. (DIAL)

...Appellant

Vs.

AERA

... Respondent

Appearance: Mr. Atul Sharma with Ms. Sarojanand Jha, Mr. Amit Ojha and Ms. Garima Sharma, Advocates for the Appellant
Mr. Atul Nanda, Sr. Advocate with Mr. Naresh Kaushik Ms. P. Gopal and Ms. Sanjana Ramachandran, Advocates for Respondent

ORDER

14th September 2012

Issue notice on the Appeal.

Shri Atul Sharma agrees to join Federation of Indian Airlines as the party. Though the question as to whether the Federation of Indian Airlines is a proper or necessary party is kept open at this stage.

List the matter on 23.11.2012.

(Justice V.S.Sirpurkar)
Chairman

(Pravin Tripathi)
Member